

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

LOK SABHA
UNSTARRED QUESTION NO. 2577 (H)
TO BE ANSWERED ON 04th DECEMBER, 2019

LAND UTILIZATION OF SEZ

2577(H). SHRI MITESH RAMESHBHAI PATEL (BAKABHAI):

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether the Government has taken any step to acquire back the land that had been allotted as special economic zones (SEZ) but is not being utilized for the said purpose;
- (b) if so, the details thereof; and
- (c) the steps being taken by the Government to curb the misuse of the land allotted as special economic zones?

ANSWER

वाणिज्य एवं उद्योग मंत्री (श्री पीयूष गोयल)
THE MINISTER OF COMMERCE AND INDUSTRY
(SHRI PIYUSH GOYAL)

(a) to (c): As per Entry No. 18 of the State list in the 7th Schedule to the Constitution of India, 'land' is a State subject. The Board of Approval (BoA) approves a proposal for establishment of a Special Economic Zone (SEZ) subject to the terms and conditions prescribed in the SEZ Act, 2005 and Rules, 2006 as amended from time to time. The approval is granted only after the concerned State Government recommends the setting up of the SEZ. After the approval, the implementation of SEZ projects by developers is monitored by the Development Commissioners as per SEZ Act and Rules on a regular basis. Based on such monitoring, in case of violation of SEZ Act/Rules, action is initiated against the Developers to recover any fiscal benefit availed by them as well as to penalise them for the violations. De-notification is done based on recommendation of concerned Development Commissioner and after obtaining the No-objection from the State Government concerned as well as Department of Revenue. Further, in terms of Rule 11(9) of the SEZ Rules, 2006, sale of land in an SEZ is not allowed.
